CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.28/95, O.A.87/95, O.A.88/95 and O.A.89/95

Wednesday, this the 13th day of March, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

O.A.28/95

PK Padmakshi,
Kulakuzhy House,
Near Railway Station,
Thripunithura,
Ernakulam District. - Applicant

Vs

1. The Union of India
represented by General Manager,
Southern Railway, Madras-3.

2. The Divisional Manager,
Southern Railway,
Trivandrum.

3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum. - Respondents

By Advocate Mr PA Mohammed

O.A.87/95

KK Janaki,
last employed as Gang Woman
in the office of the Permanent Way Inspector
(Open Line), Southern Railway,
Chalakudy. - Applicant

Vs

1. The Divisional Personnel Officer,
Southern Railway,
Trivandrum.

2. The General Manager,
Southern Railway,
Madras-3. - Respondents

..2

3. The Railway Board
represented by its Secretary,
New Delhi.

4. The Union of India represented
by the Secretary,
Ministry of Railway,
New Delhi. - Respondents

By Advocate Mr TPM Ibrahim Khan, Senior Central Government
Standing Counsel

O.A.88/95

VR Gouri,
Kainadi House,
Thripunithura,
Ernakulam District. - Applicant

Vs

1. The Divisional Personnel Officer,
Southern Railway,
Trivandrum.

2. The General Manager,
Southern Railway,
Madras-3.

3. The Railway Board
represented by its Secretary,
New Delhi.

4. The Union of India represented by
the Secretary,
Ministry of Railways,
New Delhi. - Respondents

By Advocate Mr PA Mohammed

O.A.89/95

AK Ratnakaran,
Kampurath House,
Poonithura,
Ernakulam District. - Applicant

Vs

1. The Divisional Personnel Officer,
Southern Railway,
Thiruvananthapuram.

2. The General Manager,
Southern Railway, Madras-3. - Respondents

3. The Union of India represented
by the Secretary,
Ministry of Railways,
New Delhi.

4. The Permanent Way Inspector,
Southern Railway,
Kottayam. - Respondents

By Advocate Mr KV Sachidanandan(represented)

The applications are having been heard on 13.3.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants herein seek a declaration that the casual service rendered by them prior to regularisation, or part of it, is liable to be reckoned as qualifying service for pension. Several such claims have come before us. The question is one of all India importance with financial implications. In view of the importance of the matter, both from the administrative and human angle, we feel that the Railway Board should take a decision in the matter. In several cases we had asked the Railway Board to consider similar matters. Applicants may make a representation before the Chairman, Railway Board and a speaking order will be passed on the representations within six months of the date of receipt of the representations.

2. These applications are disposed of with the aforesaid direction. Parties will suffer their costs.

Dated, the 13th day of March, 1996.

PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/133